

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 574 of 2018

IN THE MATTER OF:

Prowess International Pvt. Ltd.

...Appellant

Versus

Jai Balaji Industries Ltd.

...Respondent

Present:

For Appellant : **Mr. L.C.N. Sahdeo, Advocate and
Ms. Suhita Mukhopadhyay, PCS**

For Respondent : **Mr. Diwakar Maheshwari and Ms. Pratiksha Mishra,
Advocates**

O R D E R

03.12.2018 Mr. L.C.N. Sahdeo, learned counsel appearing on behalf of appellant sought permission to withdraw the appeal in view of the settlement reached between the parties. Learned counsel for the respondent also accepts the same. In the circumstances, we allow the prayer and dispose of the appeal as withdrawn.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)